

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,  
Judicial Magistrate, Vadipatti

Dated this the 2<sup>nd</sup> day of June 2020

Cr.No.883/2020

Cr.M.P.No.1325/2020

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A1.Narasingham (Aged 27/2020)

s/o.Ravi

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Petitioner/Accused

A2.Prathap (Aged 26/2020)

s/o.Murugesan

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Petitioner/Accused

A3.Vijayan (Chinnathambi) (Aged 28/2020)

s/o.Murugan

....

Petitioner/Accused

/Vs/

State through the Inspector of Police,

Sholovandhan PS.Cr.No. 883/2020

U/s.294(b),324,341,506(2) IPC,

....

Respondent/Complainant

**Accused Remanded on 30.05.2020**

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 01.06.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 03 days and the case is falsely implicated and accused persons are innocent, Hence prayed for bail. The prosecution in their reply stated that the defacto complainant and accused persons are residing in same village and Due to enmity on 29.05.2020 at about 9.00pm near by the asian Nursing school the petitioner accused were restrained the defacto complainant and abused filthy language further A1 to A3 assaulted defacto complainant with knife due to this attack defacto complainant sustained injuries. Further A1 to A3 threatened with dire consequence near by people admitted the defacto complainant in Sholavandhan govt.hospital, now the injured victim

discharged from the hospital. The offence committed by the accused grave in nature and if they released on bail they may commit the same offence and chance to tampering the evidence. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 30.05.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused.

Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Further with in 3 weeks of working days from the lifting of Lock-down the accused shall appear before this Court and shall execute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the respondent police station, Sholavandhan PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 2<sup>nd</sup> day of June 2020.

T. Sindhumathi (S.D)  
Judicial Magistrate,  
Vadipatti.